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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.655 of 1997

New Delhi, this the 29th day of September, 1997.

Hon'ble Mr. N. Sahu, Member (A)

1. Jitendra Prasad,
S/o Sri Shivdhari Pd.
R/o B-11/103, C. Point,
Kali Bari, New Delhi
2. Arvind Kumar
S/o Sri Ramphal
R/o N-608, Sewa Nagar,
New Delhi-110 003
3. Ashok Kumar
S/o Sri Babu Lal
R/o 67, 815, Mandir Marg,
New Delhi
4. Devinder Singh
S/o Sri Mohan Singh
R/o 15/178 Panchkuiya Road,
New Delhi
5. Bhopal Singh
S/o Sri Mange Ram
R/o 484/A, 24 Govindpuri Gali,
Ansari Road, Daryaganj,
Delhi
6. Rajendra Prasad,
S/o Sri Shambhu Nath
R/o A-44, Minto Road,
New Delhi
7. Deepak Rawat,
S/o Sri C.S. Rawat
R/o 391 Minto Road,
New Delhi
8. Purshottam Kumar
S/o Sri Mahendra Kumar
R/o Barrack No.2, Police
Station Daryaganj, Delhi
9. Del Chand
S/o Sri Nathu Ram
R/o A-227, Ram Nagar,
Paharganj, Delhi
10. Sanjay Rawat
S/o Sri C.S. Rawat,
A-391, Minto Road,
New Delhi
11. Suresh Chander Singh
S/o Late Sri Tirkh Singh
C/o N-608, Sewa Nagar,
New Delhi

12. Kannhiya Lal
S/o Sri Ram Raj,
C/o N-608, Sewa Nagar,
New Delhi

13. Lok Nath
S/o Sri Gauri Dayal,
C/o A-227, Ram Nagar,
Paharganj, New Delhi
- All working as Casual
Worker in the office of Respondent,
Respondent No.2.Applicants

(By Advocate : Sh. T.C. Aggarwal)

Versus

Union of India : through

1. Director General
Doordarshan
Doordarshan Bhawan
Copernicus Marg
New Delhi

2. Head of News,
Doordarshan News,
Akashwani Bhawan,
Parliament Street
New DelhiRespondents

(By Advocate : None)

ORDER(Oral)

By Mr. N. Sahu, Member(A) -

The Registrar Court's note dated 19.09.1997 clearly mentions that counter has not been filed despite several opportunities given. By virtue of the Bench order dated 29.08.1997, respondents' right to file the counter has been forfeited. None is present for the respondents today when the case was called. The applicants are Casual Workers who were re-engaged under respondents in 1994-95. At page 6 of the paper-book the applicants' names are mentioned with their dates of joining. Learned counsel for the applicants states that these applicants have worked for more than 240 days after 10.09.1993. Learned

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counsel have enclosed a copy of the order in OA-1696/95. In this OA it was held that the scheme for grant of temporary status to casual labourers would be applicable to persons who fulfil specified eligibility criteria of length of service at any time after 01.09.1993. In view of this the learned counsel for the applicants states that having rendered more than 240 days of service within one year, they should be considered for temporary status. I accordingly direct Respondent No.2, Head of News, Doordarshan News, Akashwani Bhawan, Parliament Street, New Delhi to consider the claim of temporary status of all the 13 applicants within a period of four weeks from the date of receipt of a copy of this order and convey to them his decision individually to each of the applicants. Needless to say all such consequential benefits arising out of grant of temporary status shall enure to each of the applicants.

OA is disposed of as above. No costs.

Anand Kumar
(N. Sahu)
Member (A)

/Kant/